

Statement

Statement showing the numbers of the Central Government Employees entitled for Special General Pool accommodation in Delhi/New Delhi whose priority date is upto December 1960 month/year-wise from 1st June, 1957.

Month	1957	1958	1959	1960
January	66	55	33
February	51	40	52
March	43	43	23
April	65	45	42
May	51	51	33
June	12	48	48	30
July	59	70	52	67
August	39	49	46	65
September	61	43	73	58
October	43	17	76	86
November	64	30	49	89
December	67	61	35	63
	335	624	618	646

Retention of Govt. Accommodation by Retired Government Employees

3243 SHRI DAYA RAM SHAKYA. Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government servants are retaining the Government Accommodation even after their retirement;

(b) if so, what is their numbers in Category 'A', 'B' and 'C';

(c) the total number of quarters in the categories referred to in part (b) above which are being retained by the retired Government servants even after 6 months or more of their retirement;

(d) the time for which a retired Government servant can retain Government accommodation according to the rules and what action is taken after crossing this time limit; and

(e) the action Government propose to take for vacation of the quarters referred to in part (c) above?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir. •

(b) The number in so far as General Pool accommodation at Delhi is concerned is as under:—

Type 'A' 79; Type 'B' 82. Type 'C' 156.

(c) 210.

(d) A Government servant on retirement can retain the accommodation for a period of two months on payment of normal licence fee. Thereafter, the Director of Estates, in special circumstances may allow him to retain the accommodation for a further period not exceeding six months on payment of twice the Standard licence fee or twice the pool standard licence fee under F.R. 45.A or twice the licence

F.R. 45-A or twice the licence fee he was paying whichever is highest. After the expiry of this period, if the accommodation is not vacated, market rate of licence fee is charged and action for evicting the unauthorised occupants is taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(d) Eviction proceedings have been initiated under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 against the unauthorised occupants. However, many of the retired Government employees having their sons/daughters employed in Government service have requested for regularisation of their quarter in the names of the sons/daughters in terms of the concession allowed to such employees prior to May, 1978. Until a final decision is taken by the Government on this issue which is under review, it has been decided to stay physical eviction in such cases. In other cases, the quarters will be got vacated under due process of law.

Facilities for Circus Units

3244. SHRI G. Y. KRISHNAN:

Will the Minister of EDUCATION be pleased to state:

(a) whether Government propose to provide any facilities to Circus units;

(b) if so, the nature of such facilities; and

(c) whether Government would also like to encourage this industry by giving awards also?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (b). Circus is a State subject. However, Central Government have been encouraging Circus by granting to bonafide circus companies railway concession for movement of circus troupes and their luggage etc. for their performance. The State Governments and Union Territory Administrations have also been requested to encourage Circus by granting exemption from pay-

ment of Entertainment Tax to the extent possible, allotment of open grounds for Circus shows at nominal rent, extension of help in maintenance of law and order and temporary allotment of quota of food-grains and other essential commodities etc.

(c) A suggestion that there should be awards for circus artistes similar to other National Awards has been made by the Indian Circus Federation to the Government.

बेघरों के लिए घर

3245. श्री विजय कुमार पाण्डे . क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश भर में बेघर लोगों को मकान प्रदान करने के आशय की कार्य योजना बनाई है; और

(ख) यदि हा, तो उसका राज्यवार व्यौरा क्या है ?

निर्माण और आवास मंत्री (श्री पी० सी० सेठी) (क) केन्द्रिय सरकार के पास इस प्रकार से देश भर के बेघर लोगों का मकान देने की कोई योजना नहीं है। "आवास" राज्य का विषय है और राज्य सरकारों की यह प्रथम जिम्मेदारी है कि वे लोगों की इस आधारभूत आवश्यकता पर ध्यान दें।

यद्यपि, ग्रामीण क्षेत्रों में भूमिहीन मजदूरों के लिए आवास स्थलों की व्यवस्था करने की एक योजना 1971 में केन्द्रीय क्षेत्र की योजना के रूप में आरम्भ की गई थी। इसका हस्तान्तरण 1974 में राज्य क्षेत्र में कर दिया गया था और इसका विस्तार क्षेत्र ग्रामीण भूमिहीन मजदूरों, कारीगरों आदि तक बढ़ा दिया गया था। यह योजना जुलाई, 1975 में घोषित प्रधान मंत्री के 20-सूत्री कार्यक्रम का अंग हो गयी। वर्ष 1978 से, इस योजना के क्षेत्र का विस्तार मकान झोपड़ी बनाने के लिए सहायता देना शामिल करने के लिए किया गया था। यह योजना राज्य क्षेत्र में जारी है और इसे परिष्कृत न्यूनतम आवश्यकता कार्यक्रम में शामिल किया गया है।

(ख) इस योजना में 500 रु० प्रति परिवार की दर पर उन परिवारों के लिये जिन्हें पहले ही आवास स्थल दे दिये गये हैं और 750 रु० उनके लिए जिन्हें आवास स्थल अभी दिये जाने हैं, की सहायता की व्यवस्था है।